

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 478/2022

(Arising out of impugned final judgment and order dated 17-08-2021 in WPMD No. 16274/2020 passed by the High Court of Judicature at Madras, Bench at Madurai)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

K. PUSHPAVANAM & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and
IA No. 4860/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 10-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE SANJAY KAROLFor Petitioner(s) Mrs. Aishwarya Bhati, A.S.G.
Mr. Rajat Nair, Adv.
Mr. Anmol Chandan, Adv.
Mr. Navanjay Mahapatra, Adv.
Ms. Aakanksha Kaul, Adv.
Mr. Arvind Kumar Sharma, AORFor Respondent(s) Ms. Haripriya Padmanabhan, Adv.
Mr. S. Prabu Ramasubramanian, Adv.
Mr. Raghunatha Sethupathy B, AOR
Mr. Bharathimohan M, Adv.
Ms. Priya R, Adv.
Mr. S. Sabari Bala Pandian, Adv.
Ms. Tanya Shrivastava, Adv.
Mr. Avinash Kumar, Adv.UPON hearing the counsel the Court made the following
O R D E R

The submissions are heard.

One week's time is granted to the learned Additional
Solicitor General to file submissions.

Judgment reserved.

(ANITA MALHOTRA)
AR-CUM-PS(AVGV RAMU)
COURT MASTER